

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/296(KB)2022
IA(COMPANIES.ACT)/76(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	UNION OF INDIA VS WELFARE BUILDINGS AND ESTATES PRIVATE LIMITED
UNDER SECTION	SEC 241 (2)

Appearance (via video conferencing/physically)

Mr. Bhaskar Prasad Banerjee, Adv.] For the Petitioner (SFIO)
Mr. Soumava Ghosh, Adv.]
Ms. Swagata Roy, Adv.]
Ms. Isabella Pal, Adv.]

Ms. Manju Bhuteria, Adv.] For the Respondents
Mr. Kuldip Mallick, Adv.]
Ms. Shobha Upadhyay, Adv.]
Ms. Namrata Singh, Adv.]
Ms. Meenakshi Manot, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the petitioner present. Ld. Counsel appearing on behalf of respondents present.
2. Ld. Counsel brings to our notice some errors that have been crept in the Order dated 23.01.2024.
3. **Corrigendum** to the Order dated 23rd January, 2024 to rectify some typographical errors is being issued: -
 - a. In **para no. 2** of **third line**, inadvertently written as "**Customs**" will be replaced by "**Customers**".
 - b. **Rest of the order shall remain unchanged.**

4. Let a supplementary affidavit be filed by the SFIO to indicate the latest instructions from the SFIO, to complete the entire process within a period of two weeks.
5. Ld. Counsel appearing on behalf of the respondent is directed to respond to the same be done within a period of one week thereafter.
6. List the matter for further consideration on **21.05.2024** at **10:30 A.M.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)